

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A./T.A. No. 57 /1995 Decided on: 14.2.96

Som Prakash APPLICANT(S)
(By Shri S.K. Sawhney Advocate)

VERSUS

U.O.I. & Anr. RESPONDENTS
(By Shri P.S. Mahendru Advocate)

OD RAM

THE HON'BLE SHRI S.R. ADIGE, MEMBER (A)

THE HON'BLE ~~S. R. ADIGE~~ / DR. A. VEDAVALLI, MEMBER (J)

1. To be referred to the Reporter or not? Yes
2. Whether to be circulated to other Benches of the Tribunal? No

AV
(DR. A. VEDAVALLI)
Member (J)

Adige
(S.R. ADIGE)
Member (A)

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.57/95

New Delhi: this the 14th February, 1996.

HON'BLE MR.S.R.ADIGE, MEMBER (A)

HON'BLE DR.A.VEDAVALLI, MEMBER (J).

Shri Som Prakash,
S/o Shri Guru Dutt working as Typist,
Divisional Railway Manager's office,
New Delhi.

R/o

Quarter No.200/2, Railway Colony,
Kishanganj,
Delhi.-6.Applicant.

By Shri S.K.Sawhney, Advocate.

Versus

Union of India, through
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Divisional Railway Manager,
Northern Railway,
Chelmsford Road,
New Delhi.Respondents.

By Shri P.S.Mahendru for the respondents.

JUDGMENT

By Hon'ble Mr. S.R.Adige, Member (A).

We have heard Shri Sawhney for the applicant
and Shri Mahendru for the respondents.

2. In so far as the impugned order of revision
dated 23.9.94 (Annexure-A1) is concerned, we note the
applicant has since been promoted as adhoc Typist
again vide order dated 24.10.95. The applicant claims
he has not been paid his salary from 22.7.94 till
24.10.95. In the event that he makes a self-contained
representation to the authorities within one month

(2)

from the date of receipt of a copy of this judgment, the respondents should pass a detailed order in accordance with rules determining how this period is to be treated., under intimation to the applicant within 2 months of the representation being filed.

3. Regarding prayer for regularisation pressed by the applicant, the respondents should permit the applicant to take the suitability test, along with others, if he satisfies the eligibility criteria for the same, and in the event of his passing that test the respondents should consider regularising him against an available vacancy in accordance with rules and in the background of respondents' letter No.561 E/222/26/Pt.II/EIID-145 dated December, 1994 relied upon by the applicant and filed by him vide M.A.No.1742/95.

4. The OA is disposed of in terms of paragraphs 2 and 3 above. No costs.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER (J).

R/Adige
(S.R.ADIGE)
MEMBER (A).